32

International Centrol Commission on Indo-China

*64. SHRI C. K. JAFFAR SHARIEF:

SHRI RANABAHADUR SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Canadian delegation on the International Control Commission held India and Poland responsible for the long-s anding paralysis' of the three-nation body supposed to supervise the 1954 Geneva agreement on Indo-China; and
- (b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AF-FAIRS (SHRI SURENDRA PAL SINGH): (a) Yes, Sir.

(b) The Government of India are unable to accept the Canadian allegation. The so-called 'paralysis' of the ICSC was inherent in the situation as it had developed in Vietnam and neither India nor Poland could be held responsible for it.

Soviet Naval presence in Indian Ocean

*72 SHRI BANAIMALI PATNAIK: Will the Minister of DEFENCE be pleased to state:

- (a) whether the Soviet naval presence in the Indian Ocean has been growing;
- (b) if so, the reaction of Government thereto; and
- (c) the steps proposed to be taken to keep the Indian Ocean free of foreign powers?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) The naval shirs of several big Powers, including USSR, have been using the Indian Ocean. Government are not

aware that the number of Soviet paval ships in the Indian Ocean is on the increase.

(b) Does not arise.

(c) Government of India have already expressed themselves in favour of keeping the Indian Ocean free of big power rivairies. The Lusaka Declaration has been brought to the notice of the powers concerned We were also one of the co-sponsors of the UN. General Assembly Resolution of 1st December 1971, calling upon all powers to maintain the Indian Ocean as a zone of peace.

Implementation of Recommendations of Wage Board for Coal Mine Works

*74 SHRI D. K PANDA: SHRI RAM PRAKASH.

Will the Minister of LABOUR AND REHABILITATION be pleased state:

- (a) whether Government have taken any decision for securing implementation of the recommendations of the Wage Board for Coal Mine workers; if so, the details of the recommendations and the decisions taken thereon: and
- (b) the steps taken to secure implementation of the said recommendations?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. KHADILKAR): (a) Decisions on the Report of the Wage Board were announced in Government's Resolution dated the 21st July, 1967 according to which the recommendations mentioned in para 4 of the Resolution were accepted for being brought into overation with effect from 15-8-67.

(b) The recommendations are reported to have been implemented fully in respect of 82.2% of workers and partially in respect of another